

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.75018 of 2014
(on behalf of Revenue)

(Arising out of Order-in-Appeal No.57/DIB/CE(A)/GHY/13 dated 09.10.2013 passed by Commissioner (Appeals) of Customs & Central Excise, Service Tax, Guwahati)

Commissioner of Service Tax & Centra Excise, Dibrugarh

Milan Nagar Lane, "F", P.O. & District-Dibrugarh, Assam.

Appellant

VERSUS

M/S Moni Enterprise,

Kalibari Road, P.O-Digboi,

Dist.-Tinsukia, assam-786 171

Respondent

APPERANCE :

Shri S.S.Chattopadhyay, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 75460/2024

DATE OF HEARING : 07 .03.2024

DATE OF DECISION : 07 .03.2024

Per Ashok Jindal :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F No. 390/Misc/116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy.

(Pronounced in the open court)

(Ashok Jindal)
Member (Judicial)

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)